

HIGH COURT OF SIKKIM
Record of Proceedings

I.A. No.01 of 2024 in MAC App./64/2024/(Filing No.)

THE BRANCH MANAGER,
SHRIRAM GENERAL INSURANCE COMPANY LIMITED

APPLICANT

VERSUS

CHANDA CHETTRI AND OTHERS

RESPONDENTS

Date: 04.07.2024

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Applicant Mr. Rahul Rathi, Advocate.

For Respondents

R-1 to R-4 Mr. Sushant Subba, Advocate.

R-5 Ms. Tashi Doma Sherpa, Advocate.

ORDER

Heard Learned Counsel for the Applicant under Section 173(1) of the Motor Vehicles Act, 1988, seeking condonation of 83 days' delay in filing the instant Appeal.

Issue Notice to the Respondents.

Learned Counsel Mr. Sushant Subba is present for the Respondents No.1 to 4 on advance Notice and waives formal Notice. He has filed his Vakalatnama.

Learned Counsel Ms. Tashi Doma Sherpa is present for the Respondent No.5 on advance Notice and waives formal Notice and undertakes to file Vakalatnama during the course of the day.

Call for the records from the Learned Claims Tribunal.

List on 02-08-2024 for hearing on the I.A.

Judge
04.07.2024